

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
UNSTARRED QUESTION NO. 743
(TO BE ANSWERED ON 24.07.2026)

DRAFT TELECOMMUNICATIONS (TELEVISION, RADIO AND ASSOCIATED SERVICES) RULES, 2026.

743: SHRI NARESH BANSAL:

DR. KAVITA PATIDAR:

SHRI RAMRAO SAKHARAM WADKUTE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry has released the draft Telecommunications (Television, Radio and Associated Services) Rules, 2026 to consolidate multiple existing broadcasting guidelines into a single regulatory framework under the Telecommunications Act, 2023;
- (b) if so, the key features proposed in these draft rules;
- (c) whether timelines have been set for finalisation and implementation of the Rules; and
- (d) the measures proposed to support industry transition to the new regulatory framework?

ANSWER

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING; AND
PARLIAMENTARY AFFAIRS
(DR. L. MURUGAN)

(a) to (d):

The Government has released the draft Telecommunications (Television, Radio and Associated Services) Rules, 2026 to consolidate the various Guidelines issued for Television and Radio services, within the framework of the newly enacted Telecommunications Act, 2023.

The following Guidelines have been integrated into this set of rules:

- a) Policy Guidelines for Uplinking and Downlinking of Satellite Television Channels in India;
- b) Guidelines for obtaining a license to provide Direct-to-Home (DTH) Broadcasting Services in India;
- c) Guidelines for providing Headend-in-the-Sky (HITS) Broadcasting Services in India;
- d) Policy Guidelines on Expansion of FM Radio Broadcasting Services through Private Agencies (Phase III);
- e) Revised Policy Guidelines for setting up Community Radio Stations in India; and
- f) Guidelines for provisioning of Internet Protocol Television (IPTV) Services.

With this set of rules, the industry will now have a unified and significantly simplified rule book. These rules are designed to harmonize the existing regime while promoting ease of doing business in the Television and Radio broadcasting sector. The draft rules have been published on the website of the Ministry of Information and Broadcasting (www.mib.gov.in), inviting inputs, comments or suggestions by the 27th July, 2026.

To support industry transition to new regulatory framework, the draft rules provide for voluntary migration of existing licenses/permission to the new authorisation framework or continuation of existing licences/permission until migration.
